

IN THE HIGH COURT OF JHARKHAND AT RANCHI  
Contempt Case (Civil) No. 901 of 2016.

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Raj Kumari Singh. ....**Petitioner**

Versus

1. The State of Jharkhand.
2. Sri Balendu Bhushan Anandmurty, Director,  
Higher Education, Human Resources Development  
Department, Ranchi. ....**Opposite Parties**

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Coram: HON'BLE MR JUSTICE RONGON MUKHOPADHYAY

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For the Petitioner : Mr. Vishal Kumar Tiwary, Advocate  
For the State : A.C. to A.A.G.

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11/9-9-2021 Mr. Vishal Kumar Tiwary, learned counsel for the petitioner, seeks permission to withdraw this application.

Learned A.C. to AAG has no objection.

This application is, accordingly, dismissed as withdrawn.

(Rongon Mukhopadhyay, J)

*Rakesh/-*